COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 28 OF 2018 & IA NO. 1057 OF 2017

Dated: 19th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Delhi Bar Association Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Bhagwat Prasad Agarwal

Mr. Sunil Kumar Gupta

Counsel for the Respondent(s) : Mr. Anupam Varma

Mr. Rahul Kinra

Mr. Anurag Bansal (Rep.) for R-2

ORDER

[On IA No. 1057 of 2017]

Heard the learned counsel, Mr. B.P. Agarwal, appearing for the Appellant on this IA. He submitted that, he will file a certified copy of the impugned order within six weeks.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file a certified copy of the impugned Order within six weeks from today i.e. by 02.04.2018, as requested. IA, being IA No. 1057 of 2018, is allowed.

APPEAL NO. 28 OF 2018

Issue notice regarding admission to the first Respondent returnable on 02.04.2018. Dasti, in addition, is also permitted.

List this matter for admission on <u>02.04.2018</u>, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

pds/vt